

GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY

No. F.9/DDMMA/COVID-19/2020/230

Dated: 15.06.2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;


And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, in Delhi other important departments like Police and Municipal Corporations have district territories which are not co-terminus with the revenue districts in Delhi;

Now, therefore, in compliance of the decision taken in the meeting held in Ministry of Home Affairs, GOI on 14th June 2020, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby directs that the District Magistrate of the District / Chairperson of District Disaster Management Authority would work as Administrative Head for management and supervision of all activities connected with disaster management/COVID-19.

Further, there shall be unified command and control in the district and therefore all the DCPs of Delhi Police, Deputy Commissioners of Municipal Corporations, all district heads of other departments and heads of all Government Hospitals of GNCT of Delhi etc. shall report to the respective District Magistrate and shall function under their command, control and supervision for management of COVID-19 pandemic. The performance of all the district level officers including DCPs and DCs of MCD shall be assessed by the respective District Magistrate and accordingly conveyed to their reporting authorities. The District Magistrate is thus responsible for overall management of COVID-19 pandemic as head of District Disaster Management Authority and shall implement all the guidelines/SOPs/orders/directions of Delhi Disaster Management Authority, Ministry of Home Affairs, GOI and National Disaster Management Authority.

All the Departments of GNCT of Delhi / Autonomous bodies / PSUs / Corporations / Local Bodies/ Delhi Police shall ensure strict compliance of this order.



(Vijay Dev)

Chief Secretary, Delhi

Copy for compliance to:

1. All Addl. Chief Secretaries / Principal Secretaries/ Secretaries / HODs of GNCT of Delhi.
2. Commissioner of Police, Delhi
3. Chairperson, New Delhi Municipal Council
4. Pr. Secretary (Health & Family Welfare), GNCT of Delhi
5. Pr. Secretary (Revenue) / Divisional Commissioner, GNCT of Delhi
6. Commissioner (South DMC/East DMC/North DMC)
7. CEO, Delhi Cantonment Board

8. All Dy. Commissioners / DMs of Delhi
9. All District Dy. Commissioner of Police of Delhi

Copy for kind information to:-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCT of Delhi.
3. Secretary to Hon'ble Dy. Chief Minister, GNCT of Delhi.
4. Secretary to Hon'ble Minister of Health, GNCT of Delhi.
5. Secretary to Hon'ble Minister of Revenue, GNCT of Delhi.
6. Secretary to Hon'ble Minister of Labour, GNCT of Delhi.
7. Secretary to Hon'ble Minister of Social Welfare, GNCT of Delhi.
8. Secretary to Hon'ble Minister of Food & Supply, GNCT of Delhi.
9. Addl. Chief Secretary (Home), Delhi.
10. All members of State Executive Committee, DDMA, GNCT of Delhi.
11. Director (I&P) for wide publicity.
12. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website.
13. Guard file.